

FIR No. 77/2019
PS IP Estate
U/s 302/307/120B/34 IPC & 27/54/59 Arms Act.
State Vs. Ankit @ Paul @ Vishal

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

IO Inspector Arvind Pratap Singh is present (through V.C.)

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Reply of Inspector Arvind Pratap Singh is received.

SHO/IO is directed to file report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 09/06/2021.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

FIR No. 222/2020
PS Sarai Rohilla
U/s 354/354A/323/506/509 IPC & 10/12 POSCO ACT
State Vs. Pradeep Kumar

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Reply of bail application is stated to be received.

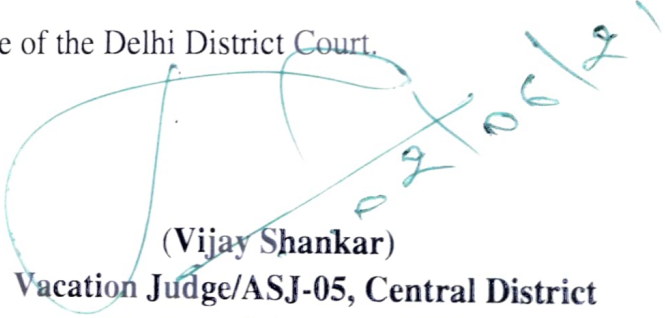
Issue notice to the complainant/prosecutrix through IO for the next date of hearing.

Notice be also issued to IO for the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

The aforesaid interim bail application of the accused be put up for consideration on 09/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

FIR No. 77/2019
PS IP Estate
U/s 302/307/120B/34 IPC & 27/54/59 Arms Act.
State Vs. Ashu @ Vishal

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

IO Inspector Arvind Pratap Singh is present (through V.C.)

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Reply of Inspector Arvind Pratap Singh is received.

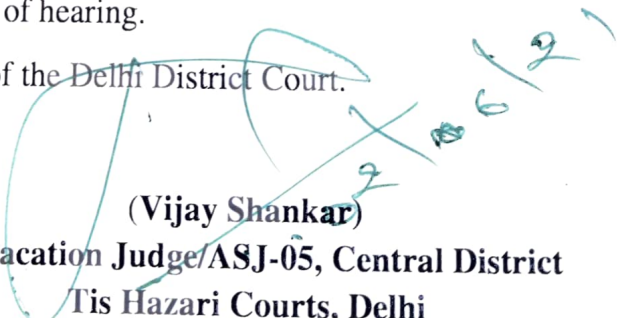
SHO/IO is directed to file report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 09/06/2021.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

**FIR No. 34/2019
PS DBG Road
U/s 302/201/404//120B/34 IPC
State Vs. Hemant**

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Ms. Dolly Sharma, Ld. Counsel for the accused (through V.C.)

Ahlmad is absent.

Issue notice of the present interim bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of bail application is stated to be received.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 08/06/2021. Date of 08/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

02/06/21
(Vijay Shankar)
**Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)**

**FIR No. 200/2010
PS Pahar Ganj
U/s 307/34 IPC
State Vs. Vicky @ Ravi @ Titi**

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application of the accused Vicky @ Ravi @ Titi put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO SI Pankaj Kumar is present (through V.C.)
None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

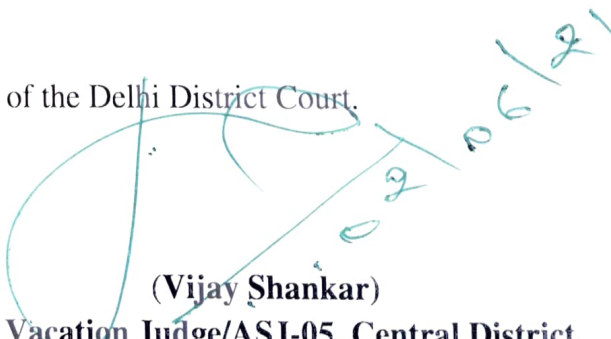
Reply of bail application is stated to be not filed.

It is submitted by the IO that the interim bail application of the accused Vicky @ Ravi @ Titi for the period of 90 days as per HPC guidelines has already been allowed by Sh. Sushant Changotra, Ld. ASJ, Central District, Tis Hazari Courts, Delhi vide order dated 28/05/2021.

In view of the aforesaid submissions of the IO, the present interim bail application of accused Vicky @ Ravi @ Titi is disposed of accordingly.

Ld. Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

**FIR No. 244/2020
PS Kamla Market
U/s 302/147/149/34 IPC
State Vs. Asif @ Sammi**

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Anil Kumar, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present interim bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

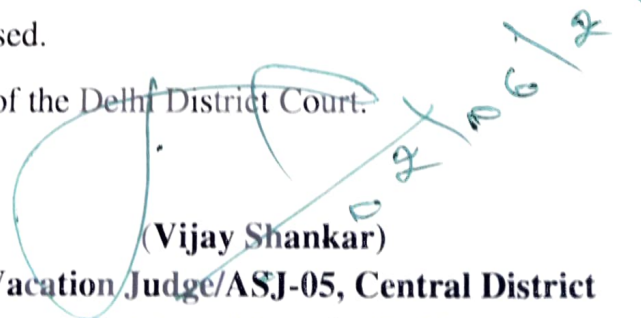
Reply of Inspector Lekhraj Singh is received.

Issue notice to concerned SHO/IO to file report regarding previous involvement of the accused on the next date of hearing.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **10/06/2021**. Date of 10/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

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FIR No.172/2016
PS Paharganj
U/s 302 IPC
State Vs. Shahdat Ali

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application u/s. 439 Cr.P.C. put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Chetan Pangasa, Ld. Counsel for the accused Shahdat Ali (through V.C.).

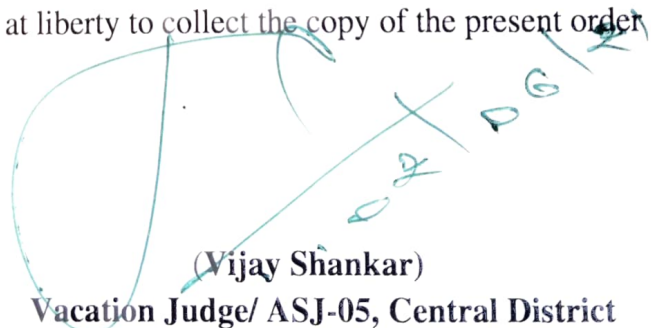
Ahlmad is absent.

It is submitted by counsel for the accused that accused has already been released on interim bail from the jail as per H.P.C. guidelines. It is further submitted by counsel for the accused that in view of the same, he may be permitted to withdraw the present interim bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.



(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

FIR No. 63/2018
PS Sarai Rohilla
U/s 302 IPC
State Vs. Ashish Kumar

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim application put up before the undersigned, being the Vacation Judge.

File taken up today on interim bail application for grant of interim bail for the period of 90 days in terms of recommendations of High Powered Committee, filed on behalf of accused Ashish Kumar.

(Proceedings Convened through Video Conferencing)

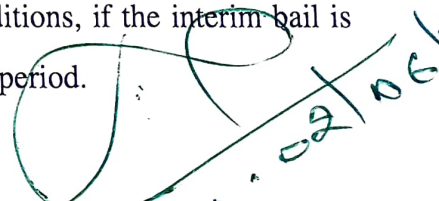
Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Narendra Kumar, Ld. Counsel for the accused Ashish Kumar (through V.C.).

Ahlmad is absent.

By way of present order, this Court shall disposed of interim bail application of the accused Ashish Kumar for the period of 90 days.

Arguments heard on the aforesaid interim bail application of accused Ashish Kumar. Perused the material available on record.

During the course of arguments on the aforesaid interim bail application, it was submitted by counsel for the accused that in terms of directions dated 07/05/2021 given by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No.(C)1/2020 and minutes of H.P.C guidelines dated 04/05/2021 and 11/05/2021, the accused be released on interim bail for the period of 90 days. It was further submitted that case of the accused falls in the criteria no. (xii) and minutes of HPC guidelines dated 04/05/2021 and 11/05/2021. It was further submitted that earlier, accused was granted interim bail as per HPC guidelines, vide order dated 06/06/2020 and the accused has timely surrendered before the concerned Jail Superintendent and accused has not committed any offence during the interim bail period. It was further submitted that the accused has no previous involvement in any other case and jail conduct of the accused is good. It was further submitted that the accused is in J/C in the present case for the period of more than 2 ½ years. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.



During the course of arguments on the aforesaid interim bail application, it was submitted by Addl. P.P. for the State that allegations against the accused are serious in nature and present interim bail application of the accused be dismissed.

It is mentioned in the minutes of H.P.C. guidelines dated 11/05/2021 that:-

“ (xii) Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years with no involvement in any other case.”

As per report of the SHO/IO, the accused has no other involvement except the present case. As per report of Jail Superintendent, Jail No. 1, Tihar, New Delhi, the accused is in J/C for the period more than 2 ½ years and jail conduct of the accused is good. Case of the accused falls in the criteria no. (xii) and minutes of HPC guidelines dated 04/05/2021 and 11/05/2021. Keeping in view of the directions dated 07/05/2021 given by the Hon'ble Supreme Court of India in *Suo Moto Writ Petition No.(C)1/2020* and minutes of H.P.C guidelines dated 04/05/2021 and 11/05/2021 and in view of the submissions made, present interim bail application of the accused Ashish Kumar is allowed and accused is admitted to interim bail for the period of 90 days on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of the concerned Jail Superintendent subject to the conditions that:-

- i) Accused shall not flee from the justice;*
- ii) Accused shall not tamper with the evidence;*
- iii) Accused shall not threaten or contact in any manner to the prosecution witnesses;*
- iv) Accused shall not leave the country without permission of the Court;*
- v) Accused shall convey any change of address immediately to the IO and the court;*
- vi) Accused shall also provide his/her mobile number to the IO;*
- vii) Accused shall mark his/her attendance before the concerned IO (and if IO is not available then to concerned SHO), every week*

02/06/21

preferably on Monday through mobile by sharing his/her location with the SHO/IO;

viii) Accused shall further make a call, preferably by audio plus video mode to concerned IO (and if IO is not available then to concerned SHO) once in 15 days preferably on Monday between 10:00 AM to 5:00 PM;

ix) Accused shall keep his/her such mobile number 'Switched On' at all the time, particularly between 8:00 AM to 8:00 PM every day;

x) Accused shall not indulge in any kind of criminal activities;

xi) Accused shall follow Covid-19 protocol/guidelines issued by Central Government/State Government/Competent Authorities;

xii) The period of interim bail of 90 days shall commence from the date of release of the accused from Jail;

xiii) Accused shall surrender before the concerned Jail Superintendent after expiry of interim bail period;

A copy of this order be sent to the concerned Jail Superintendent through email for information and necessary action. Copy of order be also sent to DLSA, Central District, Delhi. Copy of order be also sent to SHO/IO for compliance. Ld. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

Order be uploaded on the website of Delhi District Court

02/06/21
(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

**FIR No. 162/2018
PS Sarai Rohilla
U/s 328/34 IPC
State Vs. Shamsher**

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

IO ASI Raj Kumar is present (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

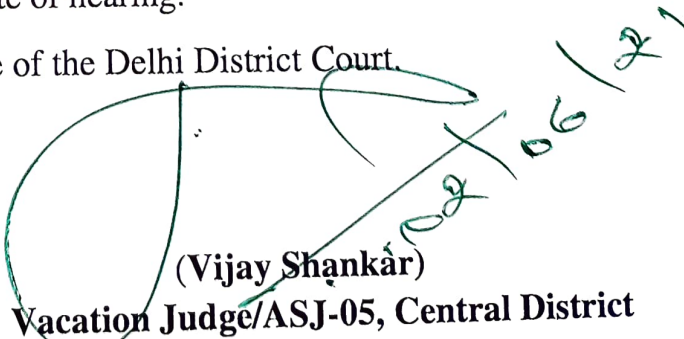
Reply of ASI Raj Kumar is received.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

Put up for consideration on the aforesaid bail application on 09/06/2021.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

**FIR No. 84/2014
PS Daryaganj
U/s 302//34 IPC
State Vs. Ashraf**

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)

IO Inspector Raj Kumar is present (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

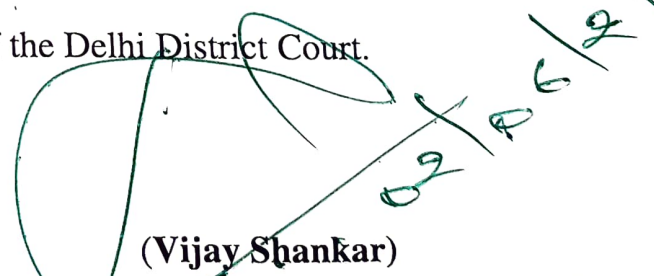
Reply of bail application is stated to be filed by the IO.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

Put up for consideration on the aforesaid bail application on **09/06/2021**.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

FIR No. 212/2019

PS Daryaganj

U/s 302/201/120B/34 IPC & 27 Arms Act

State Vs. Mohd. Mohsin Quareshi

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO/Inspector Raj Kumar is present (through V.C.)
Sh. Yatender Kumar, Ld. LAC for the accused (through V.C.).

Ahlmad is absent.

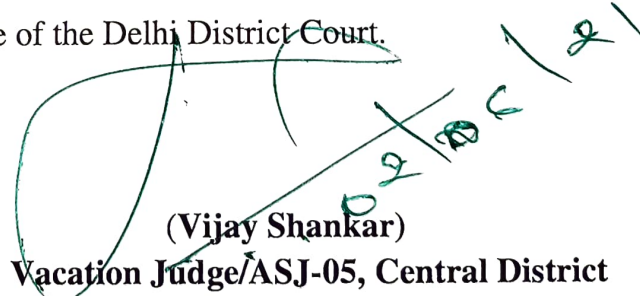
Issue notice of the present bail application to the State. Ld. Addl. P.P. for the State accepts the notice of the bail application.

Reply of bail application is stated to be filed by Inspector Raj Kumar.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 08/06/2021. Date of 08/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

FIR No. 208/2020
PS Hauz Qazi
State Vs. Vijay Kumar

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the bail bond/surety bond put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

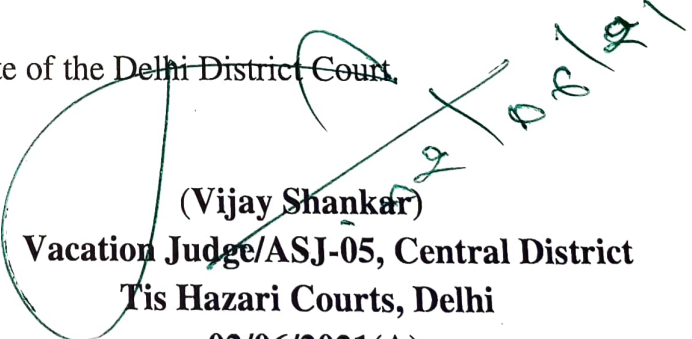
Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Surety has not joined the proceeding through video conferencing.
Sh. K. Hariharan, Ld. Counsel for the accused/surety.

Ahlmad is absent.

Counsel for the accused/surety seeks time for placing on the record the attested copy of bail order of accused Vijay Kumar during the course of day. Heard. Request is allowed. Same be filed during the course of day. Last opportunity is granted for the same.

At request of counsel for the accused/surety, put up for consideration on 03/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

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FIR No.84/2019
PS Prasad Nagar
U/s 307/323/34 IPC & 25/27 Arms Act
State Vs. Farman @ Rupesh

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 21/05/2021, the present application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Naveen Gaur, Ld. Counsel for the accused Farman @ Rupesh (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that accused Farman @ Rupesh is on bail in case FIR No.337/2018, PS Nabi Karim and the aforesaid case is pending before the Court of Sh. Gopal Singh Chauhan, Ld. Principal Magistrate, JJB-III, Kingsway Camp, Delhi and rodkar was also issued by the Ahlmad of the aforesaid Court and appropriate report be called from the the JJB-III. Heard. Request is allowed.

JJB-III is directed to file bail status of the accused Farman @ Rupesh in case bearing FIR No.337/2018, PS Nabi Karim on the next date of hearing.

At request of counsel for the accused, the aforesaid application of the accused be put up for consideration on 05/06/2021. Date of 05/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

02/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

FIR No.91/2018
PS Kotwali
U/s 342/392/397/34 IPC & 25/27/54/59 Arms Act
State Vs. Kasim

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Kasim.

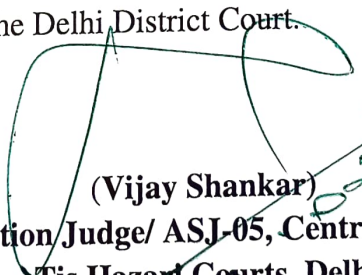
Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 09/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

**FIR No.210/2019
PS Kamla Market
U/s 328/379/414/411/34 IPC
State Vs. Rajesh Kumar Meena**

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Praveen Aggarwal, Ld. Legal Aid Counsel for the accused (through V.C.).

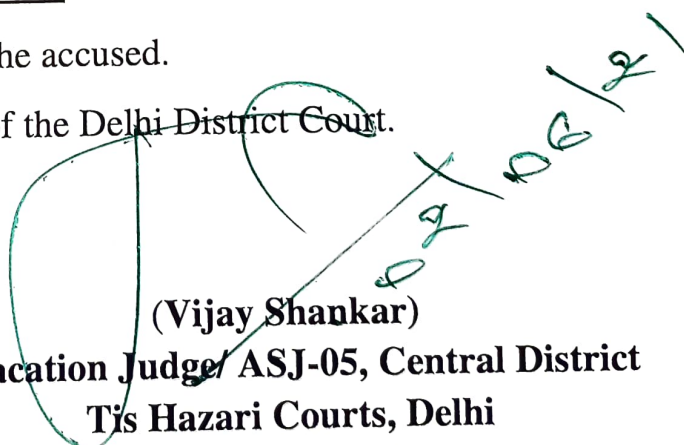
Ahlmad is absent.

Reply regarding previous involvement of the accused is received from the IO.
Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 09/06/2021. Date of 09/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

FIR No. 420/2018
PS Karol Bagh
U/s 392/395/397/34 IPC
State Vs. Pankesh Kumar & Ors.

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application of accused Veer Bahadur put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO SI Gautam is present (through V.C.)
Sh. Deepak Kumar, Ld. counsel for the accused Veer Bahadur (through V.C.).

Ahlmad is absent.

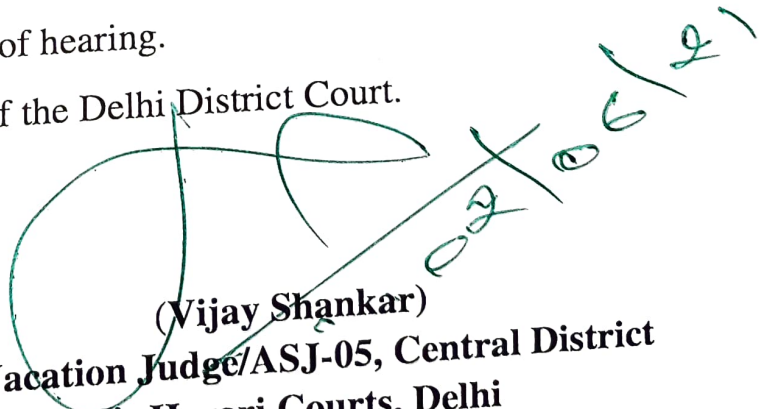
It is submitted by counsel for the accused that present interim bail application be taken up for consideration on some other day.

Reply of bail application already stated to be received.

At request of counsel for the accused Veer Bahadur, the aforesaid interim bail application of the accused be put up for consideration on 05/06/2021. Date of 05/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

FIR No.307/2020
PS D.B.G. Road
U/s 392/394/395/412/34 IPC
State Vs. Guru Kumar

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present regular bail application u/s. 439 Cr.P.C. put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Krishna Mohan, Ld. Legal Aid Counsel for the accused Guru Kumar (through V.C.).

Ahmad is absent.

Reply to the aforesaid bail application of the accused is already stated to be filed by the IO.

It is submitted by legal aid counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM.

TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 16/06/2021. Date of 16/06/2021 is given at the specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. 16/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi

02/06/2021(G)

CNR No.DLCT01-006717-2021
Bail Application No.1216/2021
FIR No.81/2021
PS I.P. Estate
U/s 186/353/332/34 IPC
State Vs. Mohd. Akram

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present anticipatory bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
SI Narender is present on behalf of IO (through V.C.).
Sh. Rashid Hashmi, Ld. Counsel for the accused Mohd. Akram (through V.C.).
IO has not joined the proceedings through V.C. IO is stated to be out of station.

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is received.

It is submitted by counsel for the accused that accused Mohd. Akram has already joined the investigation in the present case.

Issue notice to IO to appear with further reply to the aforesaid bail application of the accused, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 05/07/2021. Date of 05/07/2021 is given at the specific request and convenience of counsel for the accused.

Interim order, if any, to continue till next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

Vacation Judge/ ASJ-05, Central District

Tis Hazari Courts, Delhi

02/06/2021(G)

Bail Application No.1291/2021
FIR No.80/2021
PS I.P. Estate
U/s 380/457/411/34 IPC
State Vs. Mohd. Mannan

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Narender is present (through V.C.).
Sh. Anil Kumar Kamboj, Ld. Legal Aid Counsel for the accused Mohd. Mannan (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is received.

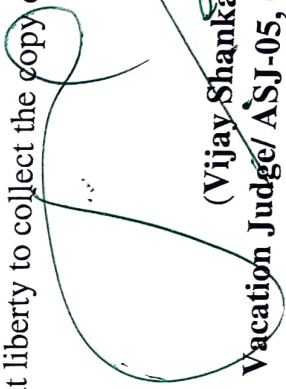
It is submitted by the IO that the accused has already furnished the surety bond and accused has already been released from the jail.

It is submitted by counsel for the accused that in view of the above submissions, he may be permitted to withdraw the present application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present application of the accused is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi

02/06/2021(G)

CNR No.DLCT01-006519-2021
Bail Application No.1135/2021
FIR No.81/2021
PS I.P. Estate
U/s 186/353/332/34 IPC
State Vs. Aas Mohammad @ Ashu

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present anticipatory bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
SI Narender is present on behalf of IO (through V.C.).
Sh. Rashid Hashmi, Ld. Counsel for the accused (through V.C.).
IO has not joined the proceedings through V.C. IO is stated to be out of station.

Ahmad is absent.

Reply to the aforesaid bail application of the accused is received.
It is submitted by counsel for the accused that the accused is having symptoms of COVID-19 and report of COVID-19 test is awaited. It is further submitted by counsel for the accused that accused is still not well and he is in home isolation and due to the aforesaid reason, accused could not join the investigation and accused shall join the investigation as and when directed by the SHO/ IO.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 05/07/2021. Date of 05/07/2021 is given at the specific request and convenience of counsel for the accused.

Issue notice to IO to appear with further reply to the aforesaid bail application of the accused, for the next date of hearing.

Interim order, if any, to continue till next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

15
FIR No.270/2021
PS Lahori Gate
U/s 379/411/34 IPC
State Vs. Usman

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present anticipatory bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ ASI Jitender Singh is present (through V.C.).
Mr. Wahaj Ahmed, Ld. Counsel for the accused Usman (through V.C.).

Ahlmad is absent.

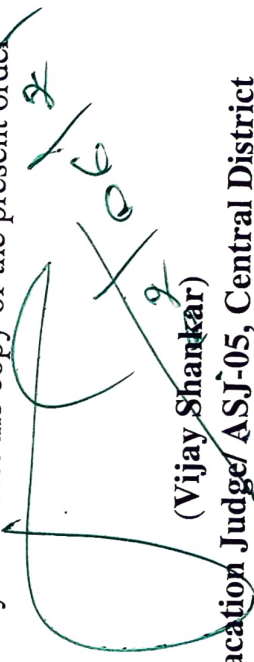
Reply to the aforesaid bail application of the accused is received.

It is submitted by counsel for the accused that he may be permitted to withdraw the present anticipatory bail application of the accused with liberty to file fresh bail application. Heard. Request is allowed.

At the request of counsel for the accused, the present anticipatory bail application of the accused is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.



(Vijay Shankar)

Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

(76)

FIR No.231/1999
PS Prasad Nagar
U/s 392/397/34 IPC
State Vs. Ashok Kumar @ Jony @ Bandar

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application u/s. 439 Cr.P.C. put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Vipin Rana, Ld. Counsel for the accused Ashok Kumar @ Jony @ Bandar
(through V.C.).

Ahlmad is absent.

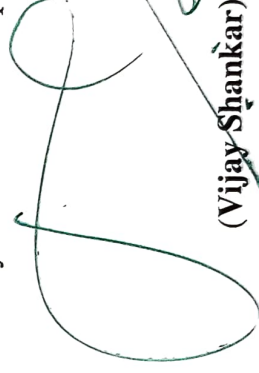
Reply to the aforesaid bail application of the accused is received.

It is submitted by counsel for the accused that he may be permitted to withdraw the present interim bail application of the accused with liberty to file fresh bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.


(Vijay Shankar)

Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

(1/7)

FIR No.38/2021
PS Jama Masjid
U/s 354 IPC & 8 POCSO Act
State Vs. Tosif Khan

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present anticipatory bail application u/s. 438 Cr.P.C. put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ W-SI Pushpa is present (through V.C.).
Sh. Gaurav Singhal, Ld. Counsel for the accused Tosif Khan (through V.C.).

Ahlmad is absent.

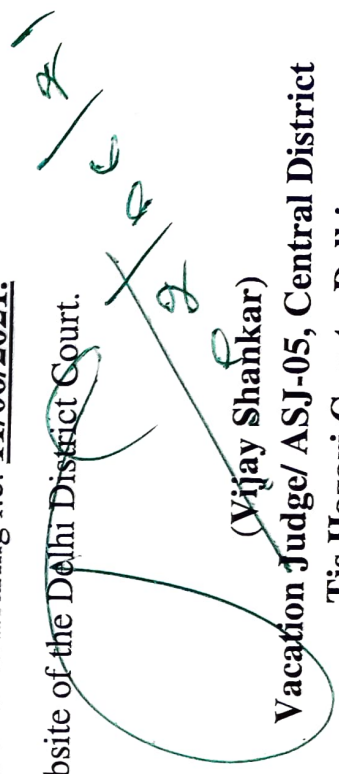
Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid anticipatory bail application of the accused is received.
Issue notice to the complainant/ prosecutrix, through IO, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 11/06/2021. Date of 11/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 11/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shahkar)

Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

FIR No.200/2010
PS Paharganj
State Vs. Mukesh @ Lamboo

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021
dated 20/05/2021, the present regular bail application u/s. 439 Cr.P.C. put up before
the undersigned, being the Vacation Judge.

File taken up today on the regular bail application u/s. 439 Cr.P.C. of the
accused Ravi @ Vicky @ Titti.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Ravi
@ Vicky @ Titti.

Ahmad is absent.

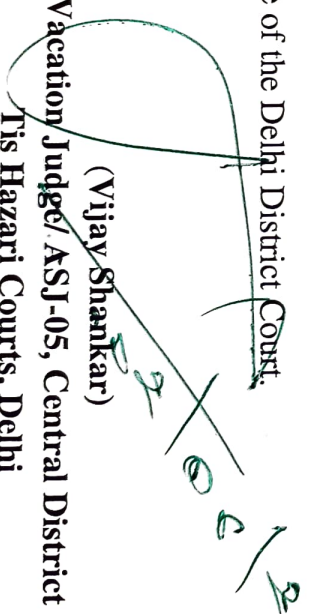
In the interest of justice, I am not passing any adverse order on account of
non-appearance of counsel for the accused.

Detailed reply not received from the concerned SHO/ IO.

Issue notice to the SHO/ IO to file the detailed reply to the aforesaid bail
application of the accused on the next date of hearing.

The aforesaid bail application of the accused Ravi @ Vicky @ Titti be put up
for consideration on 14/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

CNR No. DLCT01-013415-2019
SC No. 125/2021
FIR No. 303/2018
PS Kamla Market
U/s 392/395/397/34 IPC
State Vs. Saddam @ Bhura & Ors.

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present regular bail application put up before the undersigned, being the Vacation Judge.

File taken up today on the bail application u/s 439 Cr.P.C of the accused Saddam @ Bhura.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
SI Ravinder Kumar is present (through V.C.)
Sh. S. G. Goswami, Ld. counsel for the accused Saddam @ Bhura (through V.C.).

Ahlmad is absent.

It is submitted by SI Ravinder Kumar that he is not IO in the present case and SI Naresh Kumar and SI Nishant Dhahiya are main IO in the present case.

Issue notice to SI Naresh Kumar and SI Nishant Dhahiya for the purpose of clarifications for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/consideration on 11/06/2021. Date of 11/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

1/2

FIR No.13/2019
PS Delhi Cantt. Railway Station
U/s 356/379/304 IPC
State Vs. Sandeep

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application u/s. 439 Cr.P.C. put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Kartar Singh is present (through V.C.).
Sh. Krishna Mohan, Ld. Legal Aid Counsel for the accused (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is not received.

It is submitted by the IO that he has already sent the reply through whatsapp, however, he will file the same during the course of the day.

SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 10/06/2021. Date of 10/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 10/06/2021.

Order be uploaded on the website of the Delhi District Court.

02/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

2/2

FIR No.89/2018
PS Hazrat Nizamuddin (Railway)
U/s 302 IPC
State Vs. Ramesh

10/06/21

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Shiv Charan Meena is present (through V.C.).
Sh. Krishna Mohan, Ld. Legal Aid Counsel for the accused Ramesh (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is filed by the IO.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 10/06/2021. Date of 10/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 10/06/2021.

Order be uploaded on the website of the Delhi District Court.

02/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

**FIR No.136/2020
PS Jama Masjid
U/s 308/323/341/34 IPC
State Vs. Babu @ Galkata**

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Zile Singh is present (through V.C.).

Sh. Krishna Mohan, Ld. Legal Aid Counsel for the accused Babu @ Galkata (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is filed by the IO.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 10/06/2021. Date of 10/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 10/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

02/06/21

5/2

FIR No.22/2020
PS N.D.R.S.
U/s 20 N.D.P.S & 171/465/474 IPC
State Vs. Rohit Kumar

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application u/s. 439 Cr.P.C. put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Sanjay Kumar is present (through V.C.).
Sh. Mukesh Kalia, Ld. Counsel for the accused Rohit Kumar (through V.C.).

Ahlmad is absent.

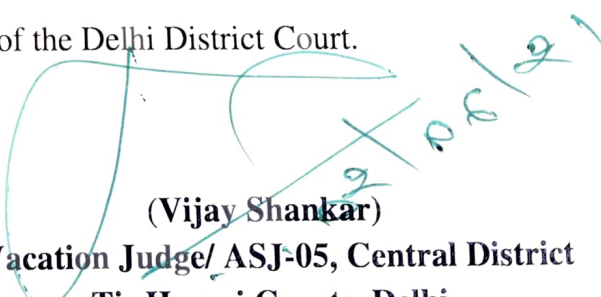
Reply to the aforesaid bail application of the accused is received.

It is submitted by counsel for the accused that the present bail application of the accused be adjourned for some other day and present application be put up before the Ld. Concerned Court. Heard. Request is allowed.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 04/06/2021. Date of 04/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 04/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

5/2

FIR No.56/2021
PS Nabi Karim
U/s 376/506 IPC & 4 POSCO Act
State Vs. Akash @ Shyam

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application u/s. 439 Cr.P.C. put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ W-SI Sharanya is present (through V.C.).
Sh. Lokesh Kumar Garg, Ld. Counsel for the accused Akash @ Shyam (through V.C.).

Ahlmad is absent.

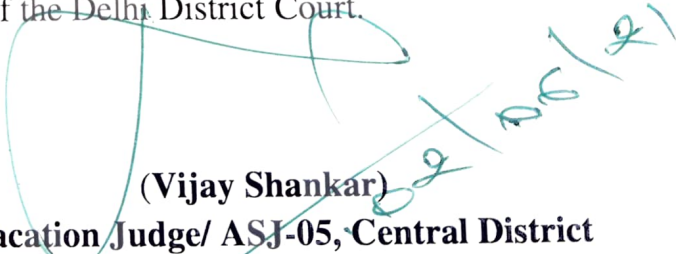
Reply to the aforesaid bail application of the accused is received.

Issue notice to the complainant/ prosecutrix, through IO, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 04/06/2021. Date of 04/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 04/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

6/2

FIR No.210/2018
PS Prasad Nagar
U/s 302/34 IPC
State Vs. Ashu @ Atta

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
SI Sanjay is present on behalf of Inspector Anish Sharma (through V.C.).
Sh. Vincet Jain, Ld. Counsel for the accused Ashu @ Atta (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is received.

It is submitted by counsel for the accused that he has not received copy of reply.

Copy of the reply to the aforesaid bail application be supplied to the counsel for the accused.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 05/06/2021. Date of 05/06/2021 is given at the specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. 05/06/2021.

Order be uploaded on the website of the Delhi District Court.

02/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

7/2

FIR No.142/2017
PS Lahori Gate
U/s 395/397/412/34 IPC
State Vs. Shakil Shabir

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
None has joined the proceedings through V.C. on behalf of the accused Shakil Shabir.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 18/05/2021. In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to counsel for the accused for appearance on the next date of hearing.

Report received from the concerned Jail Superintendent.

Reply to the aforesaid bail application of the accused not received from the IO concerned.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 07/06/2021.

Order be uploaded on the website of the Delhi District Court.

02/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

8/✓

FIR No.32/2019
PS Prasad Nagar
U/s 302/34 IPC & 25 Arms Act
State Vs. Vikram @ Vicky

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Vineet Jain, Ld. Counsel for the accused Vikram @ Vicky (through V.C.).

Ahlmad is absent.

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively on the next date of hearing. In case of non-filing of the aforesaid report, the concerned Jail Superintendent is directed to file explanation in this regard on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 07/06/2021. Date of 07/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

02/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

9
2

FIR No.43/2017
PS Prasad Nagar
U/s 302/392/394/397/411/34 IPC & 25/27 Arms Act
State Vs. Rahul

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Mr. Zia Afroz, Ld. Counsel for the accused Rahul (through V.C.).

Ahmad is absent.

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively on the next date of hearing. In case of non-filing of aforesaid report, the concerned Jail Superintendent is directed to file explanation in this regard on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 08/06/2021. Date of 08/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

02/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

10
2

FIR No.135/2017
PS O.D.R.S.
U/s 304/392/34 IPC
State Vs. Sanju @ Chawmin

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application u/s. 439 Cr.P.C. put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Jata Shankar Mishra, Ld. Legal Aid Counsel for the accused Sanju @ Chawmin (through V.C.).

Ahlmad is absent.

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively on the next date of hearing. In case of non-filing of aforesaid report, the concerned Jail Superintendent is directed to file explanation in this regard positively on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 08//06/2021. Date of 08/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

21/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

11
2

FIR No.87/2018
PS Gulabi Bagh
U/s 308/323/341/34 IPC
State Vs. Sunder & Anr.

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present 2nd regular bail application u/s. 439 Cr.P.C. put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 31/05/2021. In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to the counsel for the accused for appearance on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on

11/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

12
2

FIR No.27/2014
PS Jama Masjid
U/s 364A/368/395/397/412/345 IPC
State Vs. Shahjada Irfan @ Lala

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector R.K. Sharma is present (through V.C.).
Sh. Arun Sharma, Ld. Counsel for the accused Shahjada Irfan @ Lala (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that accused was released on interim bail as per H.P.C. guidelines on the last year also.

SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

SHO/ IO is also directed to file report as to whether the accused has committed any offence during the interim bail period or not, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 10/06/2021. Date of 10/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 10/06/2021.

Order be uploaded on the website of the Delhi District Court.

20/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

13
2

FIR No.20/2015
PS Kamla Market
U/s 302/396/412/34 IPC
State Vs. Adil @ Shahzada

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Yashbir Singh is present (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Adil @ Shahzada.

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is received.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on **11/06/2021.**

IO is bound down for the next date of hearing i.e. **11/06/2021.**

Order be uploaded on the website of the Delhi District Court.

02/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

14
2

**FIR No.174/2019
PS Chandni Mahal
U/s 363A/365 IPC
State Vs. Ajib**

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/ ASI Pramod Kumar is present (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Ajib.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Reply to the aforesaid bail application of the accused is stated to be received. Perused. Same is not proper/ complete.

IO is directed to file appropriate/ detailed reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 11/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

Vacation Judge/ ASJ-05, Central District

Tis Hazari Courts, Delhi

02/06/2021(G)

15
2

FIR No.153/2017
PS O.D.R.S.
U/s 363/363A/368/370/120-B/34 IPC
State Vs. Geeta @ Veena

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
ASI Sukhpal is present on behalf of IO/ SI Rajendra (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is received.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

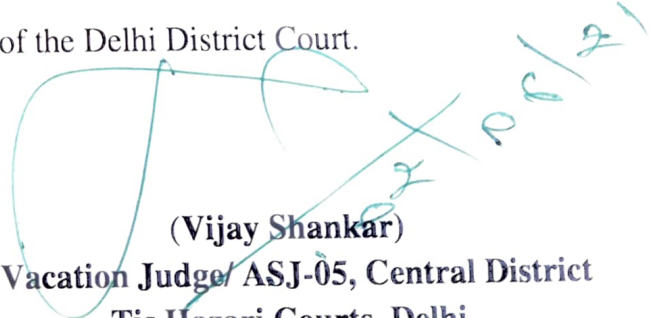
Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

Issue notice to the IO for the purpose of clarifications, for the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on

07/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

16/2

FIR No.153/2017
PS O.D.R.S.
U/s 363/363-A/368/370/120-B/34 IPC
State Vs. Neeram

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
ASI Sukhpal is present on behalf of IO/ SI Rajendra (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is received.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

Issue notice to the IO for the purpose of clarifications, for the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 07/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Handwritten signature and date)
02/06/21
(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

17
2

FIR No.142/2017
PS Sarai Rohilla
U/s 498-A/304-B/34 IPC
State Vs. Amit

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Amit (through V.C.).

Ahlmad is absent.

Report not received from the concerned Jail Superintendent.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively on the next date of hearing. In case of non-filing of aforesaid report, the concerned Jail Superintendent is directed to file explanation in this regard on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 08/06/2021. Date of 08/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

08/06/21

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

18/2

FIR No.589/2016
PS Sarai Rohilla
U/s 307/395/34 IPC
State Vs. Alimam @ Sushti

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
ASI Raj Kumar is present on behalf of IO (through V.C.).
Sh. Nagendra Singh, Ld. Counsel for the applicant/ CCL (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the applicant/ CCL is received. Perused. Same is not legible. IO is directed to file the legible copy of the reply during the course of the day.

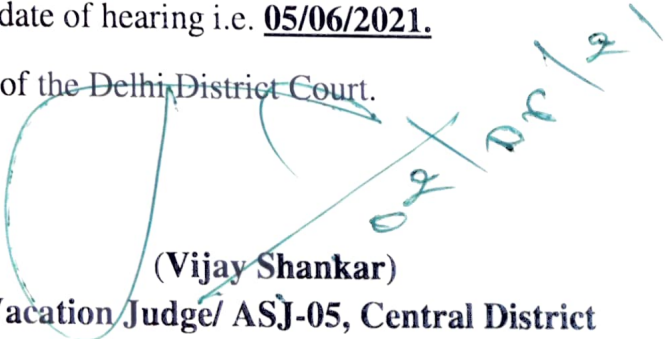
Reply not received from the Incharge, Place of Safety/ Observation Home.

Issue fresh notice to the Incharge, Place of Safety/ Observation Home, Majnu-ka-Tila with direction to file appropriate report including the conduct report, period of custody and nominal roll of the applicant/ CCL positively for the next date of hearing.

At request of counsel for the applicant/ CCL, the aforesaid bail application of the accused be put up for consideration on 05/06/2021. Date of 05/06/2021 is given at the specific request and convenience of counsel for the applicant/ CCL.

Issue notice to the IO for the next date of hearing i.e. 05/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

19/2

State Vs. Raju @ Kale
FIR No.40/2017
PS Prasad Nagar
U/s 392/394/397/34 IPC

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Sanjay Kumar is present (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Raju @ Kale.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Reply to the aforesaid bail application of the accused is filed by IO/ SI Sanjay Kumar. Perused.

IO seeks time for filing the detailed/ proper reply. Heard. Request is allowed. Same be filed on or before the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 08/06/2021.

IO is bound down for the next date of hearing i.e. 08/06/2021.

Order be uploaded on the website of the Delhi District Court.

02/06/21

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

20
2

FIR No.463/2020
PS Sarai Rohilla
U/s 307/323/325/147/148/149/34 IPC
State Vs. Usman

02/06/2021

In terms of the order bearing No.772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. Nagendra Singh, Ld. Counsel for the accused Usman (through V.C.).

Ahlmad is absent.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 09/06/2021. Date of 09/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(G)

State Vs. Aftab Ahmed @ Munna
FIR No. 244/2020
PS Kamla Market
U/s 302/34 IPC

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present bail application put up before the undersigned, being the Vacation Judge.

File taken up today on application u/s. 439 Cr.P.C. for grant of interim bail for period of 30 days filed on behalf of accused Aftab Ahmed @ Munna.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
SI Giriraj is present on behalf of IO/SHO.
Sh. Ashutosh Bhardwaj, Ld. counsel for the accused (through V.C.).

Alhmad is absent.

Report already received from concerned Jail Superintendent and Medical Officer In-Charge.

The concerned Jail superintendent and Medical Officer In-Charge is directed to file appropriate/further report regarding medical condition of the accused, requirement of surgery if any, immediate hospitalization of the accused, facility of surgery and if the surgery is planned, at which hospital, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **09/06/2021**. Date of 09/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

**FIR No. 401/2017
PS Nabi Karim
State Vs. Arjun**

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Kaushlender Singh, Ld. counsel for the accused (through V.C.).

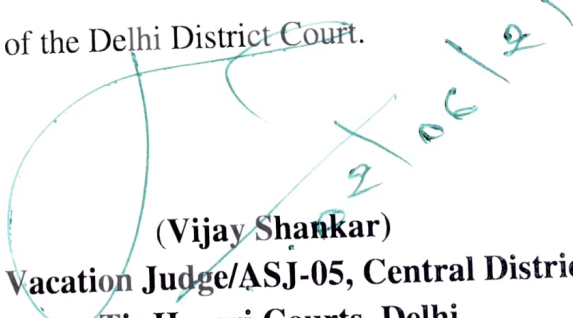
Ahlmad is absent.

Report received from concerned Deputy Jail Superintendent.

It is submitted by counsel for the accused that present interim bail application be adjourned on some other day and same be put up before Ld. concerned Court.

At the request of counsel for the accused, the aforesaid interim bail application be put up for clarifications/considerations on 04/06/2021. Date of 04/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

**FIR No. 348/2018
PS Nabi Karim
State Vs. Arjun @ Prem**

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO/Inspector Tej Dutt is present (through V.C.)
Sh. Kaushlender Singh, Ld. counsel for the accused (through V.C.).

Ahlmad is absent.

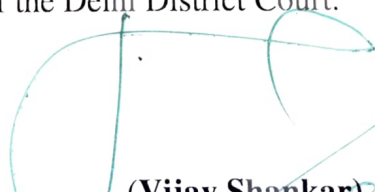
Report received from concerned Deputy Jail Superintendent.

It is submitted by counsel for the accused that present interim bail application be adjourned on some other day and same be put up before Ld. concerned Court.

At the request of counsel for the accused, the aforesaid interim bail application be put up for clarifications/considerations on **05/06/2021**. Date of 05/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
**Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)**

FIR No. 601/2014
PS Sarai Rohilla
U/s 302 IPC
State Vs. Veer Singh

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Sandeep Gupta, Ld. counsel for the accused (through V.C.).

Ahlmad is absent.

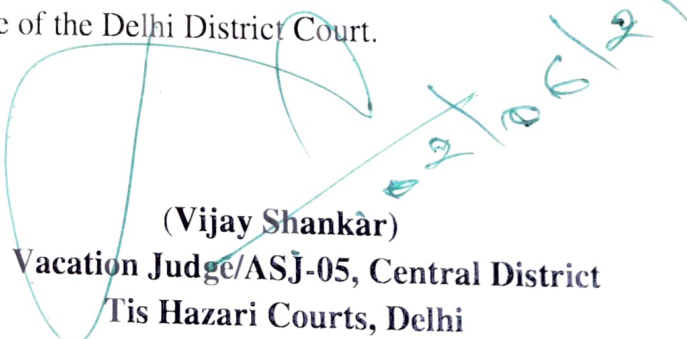
Reply of bail application already stated to be received.

Report not received from concerned Jail Superintendent.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

At request of counsel for the accused, the aforesaid interim bail application of the accused be put up for consideration on 09/06/2021. Date of 09/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

FIR No. 10/2016
PS Rajinder Nagar
U/s 302/396/120B/412/201 IPC
State Vs. Avnish

02/06/2021

In terms of the order bearing No. 772/30974-31044/SV/DHJS/Gaz/2021 dated 20/05/2021, the present interim bail application put up before the undersigned, being the Vacation Judge.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO Inspector Rajesh Kumar Jha is present (through V.C.)
None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Reply of Inspector Rajesh Kumar Jha is received.

IO seeks time for clarifications in respect of status of bail application which was pending before the the Hon'ble High Court of Delhi.

The concerned Jail Superintendent is directed to file the jail conduct report of the accused, period of custody of the accused and nominal roll of the accused positively, on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 11/06/2021.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)

At this stage, Ms. Dolly Sharma, Ld. Counsel for accused has appeared. She has been apprised with the orders and next date of hearing.

Put up on the date already fixed i.e. 11/06/2021.

(Vijay Shankar)
Vacation Judge/ASJ-05, Central District
Tis Hazari Courts, Delhi
02/06/2021(A)